

FERTILIZER (MOVEMENT CONTROL) AMENDMENT ORDER, 1978 AND ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR SUGAR INDUSTRY FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table:—

(1) A copy of the Fertiliser (Movement Control) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 556(E) in Gazette of India dated the 17th November, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3230/79].

(2) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry for the year 1977-78, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act 1951. [Placed in Library. See No. LT-3231/79].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962, CENTRAL EXCISE RULES, 1944, CENTRAL EXCISE (16TH AMDT.) RULES 1978, ETC. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 581(E), published in Gazette of India dated the 18th December, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schilling into Indian currency or *vice-versa*.

(ii) G.S.R. 588(E), published in Gazette of India dated the 22nd December, 1978 with an explanatory memorandum regarding revised

rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.

(iii) G.S.R. 591(E) and 592(E) published in Gazette of India dated the 26th December, 1978 together with an explanatory memorandum regarding reduction of import duty on certain equipments for automobile industry.

(iv) G.S.R. 593(E) published in Gazette of India dated the 26th December, 1978 together with an explanatory memorandum regarding revision of import duty on parts made on ferrite which are component parts of transformers and inductors.

(v) G.S.R. 602(E) published in Gazette of India dated the 30th December, 1978 together with an explanatory memorandum regarding revision of the definition of "package tea".

(vi) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1979, together with an explanatory memorandum regarding rate of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(vii) G.S.R. 22(E) and 23(E) published in Gazette of India dated the 9th January, 1979, together with an explanatory memorandum regarding exemption in export duty on certain varieties of raw cotton.

(viii) G.S.R. 29(E) and 30(E) published in Gazette of India dated the 18th January, 1979 together with an explanatory memorandum regarding reduction of import duty on tea bag machines.

(ix) G.S.R. 46(E) published in Gazette of India dated the 27th January, 1979 together with an explanatory memorandum regarding exemption from export duty on Steatite (Talc).

(x) G.S.R. 53(E) and 54(E) published in Gazette of India dated the 1st January, 1979 together with an

explanatory memorandum regarding reduction of import duty on cellulose acetate sheets/strips.

[Placed in Library. See No. LT-3232/79].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 6(E) to 8(E) published in Gazette of India dated the 1st January, 1979, together with an explanatory memorandum regarding exemption of Khandsari from full excise duty.

(ii) G.S.R. 10(E) published in Gazette of India dated the 4th January, 1979, together with an explanatory memorandum regarding exemption of Furance Oil and Liquified Petroleum Gas brought into Khandla Free Trade Zone from excise duty.

(iii) G.S.R. 33(E) published in Gazette of India dated the 6th January, 1979 together with an explanatory memorandum empowering Assistant Collector of Central Excise to satisfy himself about the condition relating to intended use of caprolactum for production of polyamide (nylon) yarn.

(iv) G.S.R. 39 and 40 published in Gazette of India dated the 13th January, 1979 together with an explanatory memorandum empowering Assistant Collector of Central Excise to satisfy himself as to the intended use of the exciseable goods in the specified industrial processes. [Placed in Library. See No. LT-3233/79].

(3) A copy of the Central Excise (Sixteenth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 28th December, 1978, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-3234/79].

(4) A copy of the Smugglers and Foreign Exchange Manipulators (Appellate Tribunal for Forfeited Property) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. S.O. 27(E) in Gazette of India dated the 13th January, 1979, under sub-section (3) of section 28 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976. [Placed in Library. See No. LT-3235/79].

(5) (i) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Third Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 636(E) in Gazette of India dated the 7th November, 1978 under sub-section (3) of section 114 of the Gold (Control) Act, 1968.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying above Notification.

[Placed in Library. See No. LT-3236/79].

(6) A copy of the General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Fourth Amendment Scheme, 1978, (Hindi and English versions) published in Notification No. S.O. 5 in Gazette of India dated the 6th January, 1979, under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-3237/79].

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 7 of the Customs Tariff Act, 1975:—

(i) G.S.R. 21(E) published in Gazette of India dated the 9th January, 1979 together with an explanatory memorandum regarding increase in export duty on raw Cotton.

(ii) G.S.R. 84(E) published in Gazette of India dated the 20th January, 1979 together with an explanatory memorandum regarding imposition of export duty on turmeric.

[Placed in Library. See No. LT-3238/79].

12.52 hrs.

**RAILWAY CONVENTION
COMMITTEE
FIFTH REPORT**

SHRI KRISHAN KANT (Chandigarh): I beg to present the Fifth Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1978-79 and 1979-80 and other Ancillary Matters'.

SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL*

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move for leave to introduce a Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1978.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Sugar Undertakings (Taking Over of Management) Act, 1978".

The motion was adopted.

SHRI SURJIT SINGH BARNALA: I introduce the Bill.

STATEMENT RE: SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT ORDINANCE

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1979.

WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to move for leave to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955".

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce the Bill.

*Published in Gazette of India dated 19-2-79.